## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

#### O.A.No.310/01454/2018

### Dated Monday, the 29th day of October, Two Thousand Eighteen

#### **PRESENT**

# HON'BLE MRS.JASMINE AHMED, MEMBER(J) & HON'BLE SHRI T.JACOB, MEMBER(A)

V.Anandan, S/o.Vajravel, R.Gopinathampatti Post, Morappur SO 635 305.

... Applicant

By Advocate M/s R.Malaichamy

Vs.

- 1.Union of India, Rep., by the General manager, Postal Accounts & Finance, Tamil Nadu Circle, No.4, Ethiraj Salai, Chennai 600 008.
- 2.The Superintendent of Post Offices, Dharmapuri division, Dharmapuri 636 701.
- 3.The Postmaster, Dharmapuri Head Post Office, Dharmapuri 635 002.

... Respondents

#### **ORDER**

### (Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

"(i)To direct the 2<sup>nd</sup> respondent to restore the pay of the applicant in the scale pay of Rs.3360-60-5130/- with all attendant benefits; consequent to (ii)To direct the respondents to pay the arrears of difference of TRCA (pay) and

(ii)To pass such further or other orders as this Hon'ble Tribunal may deem fit and

proper in the circumstances of the case and thus render justice."

per their own guidelines within a stipulated time limit.

2. Heard Mr. R.Malaichamy, learned counsel for the applicant. It is contended by the learned counsel for the applicant that the applicant has preferred representations dated 01.06.2017, 17.07.2017 & 29.01.2018 for restoration of his pay in the scale pay of Rs.3360-60-5130. The representations preferred by the applicant have neither been decided by the respondents yet, nor they have taken any steps to restore his pay. The learned counsel for the applicant states that a direction may be given by this Tribunal to the respondents to decide the representations of the applicant dated 01.06.2017, 17.07.2017 & 29.01.2018 as

3. Accordingly, we direct the respondents to decide the representations of the applicant dated 01.06.2017, 17.07.2017 & 29.01.2018 by passing a detailed, reasoned & speaking order within two months from the date of receipt of a certified copy of this order.

4. With the above direction the OA is disposed of at the admission stage. It is made clear that nothing has been commented on the merits of the case.

(T.JACOB) MEMBER (A)

(JASMINE AHMED) MEMBER (J)

29.10 .2018

M.T.